

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


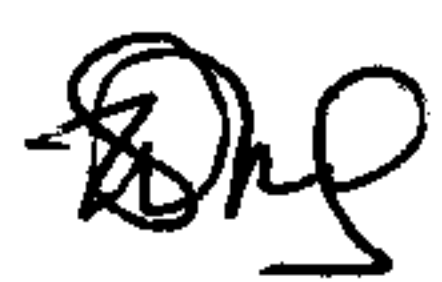
C.P. (I.B) No. 63 /9/NCLT/AHM/2019

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 26.07.2019**

Name of the Company: Atindra Construction Pvt. Ltd.
V/s.
Hexxa Geo Systems Integrators Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	DHIREN R. DAVE	PCS	Resp.	
2.	MS. ZEAL H. SHAH	ADVOCATE	PETITIONER	

ORDER


The parties are represented through their respective learned counsel and PCS.

The learned PCS appearing on behalf of the Respondent submitted that the entire amount has been paid to the Petitioner and in support of the payment the learned PCS filed duly signed copy of the ledger which is taken on record.

Learned lawyer appearing on behalf of the Petitioner filed a pursoris to withdraw the instant petition.

The permission is granted.

Accordingly, CP(IB) 63/2019 is dismissed as withdrawn.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 26th day of July, 2019


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL